RATION FOR MEMBERS OF PARLIAMENT.

SHRI SUKOMAL SEN (West Bengal): Madam, I lay on the Table a copy each (in English and Hindi) of the Interim Report of the Joint Parliamentary Committee to Suggest Facilities and Remuneration for Members of Parliament.

THE ANTI-HIJACKING (AMEND-MENT BILL, 1993.

THE MINISTER OF CIVIL AVIA-TION AND TOURISM (SHRI GHULAM NABI AZAD): Madam, I beg to move for leave to introduce a Bill further to amend the Anti-Hijacking Act, 1992.

The question was put and the motion was adopted.

SHRI GHULAM NABI AZAD: Madam, 1 introduce the Bill.

THE SUPRESSION OF THE UNLAW-FUL ACTS

AGAINST SAFETY OF CIVIL AVIA-TION (AMENDMENT) BILL, 1993

THE MINISTER OF CIVIL AVIA-TION AND TOURISM (SHRI GHULAM NABI AZAD): Madam, I beg to move for leave to introduce a Bill further to amend the Suppression of Unlawful Acts against Safety of Civil Aviation Act, 1982. The question was put and the motion was adopted.

SHRI GHULAM NABI AZAD : Madam.

I introduce the Bill.

RE-VIOLENCE IN THE NORTH-FAS-TERN REGION

THE DEPUTY CHAIRMAN: Now, we take up Special Mentions. (Interruptions)

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam, I want to raise a point of order. (Interruptions) 2125 RSS/94—27.

SHRI ASHIS SEN (West Benefit): I want to raise a very important point. (Interruptions)

SHRI SUBRAMANIAN SWAMY: I want to draw the attention of the House. (Interruptions)

THE DEPUTY CHAIRMAN: If the House agrees, we can take up the Appropriation Bill and the other Bill first. We can take up Special Mentions in the evening. I take it the House agrees. (Interruptions)

SHRI VIZOL (Nagaland): Madam, kindly permit me to make an important ponit. (Interruptions)

THE DEPUTY CHAIRMAN: I will permit you, Mr. Vizol. After me, you can speak. Now, let me say that we can take up Special Mentions in the evening. Whatever concerns your mind or is agitating your mind we can have now. Let me identify. Let us hear what the hon-Member there wants to say. (Interruptions)

श्री आनन्द प्रकाश गौतम (उत्तर प्रदेश)ः महोदया गुझे विशेषाधिकार काष्रकः उठाताहै।

उपसमापतिःवे कल से कहना चाह रहे हैं डुँउनको वोलने दीफिए । प्लीज बोलिए।

SHRI VIZOL: Madam Deputy Chairman, as the House is aware, since the Winter Session of Parliament began, till today, there has been a lot of violence in the North-Eastern Region, particularly, in Nagaland. (Interruptions)

In Nagaland, there were two major incidents involving the loss of life of 20 Army men including one top-ranking officer a colonel. (Interruption)

[The Vice-Chairman (Shri V. Narayanasamy) in the Chair]

श्री प्रानन्द प्रकाश गौतम: महोदय

THE VICE-CHAIRMAN (Shri V. Nare-yanasamy): Let him conclude. I will will you. (Interruptions)

THE VICE-CHAIRMAN (Shri V Narayanasamy): Let him conclude.

SHRI VIZOL: In these incidents so many lives of Indian soldiers were lost. Nobody bothers about that. Yesterday a friend of mine. Shri Shukla from this side of the House, brought this issue to the notice of this House, but nobody uttered a word. This is the kind of negative attitude towards the people of the North-East States. Endless incidents are place. The taking агти In under restraint because of the terrain the demodifficult and graphic factors. People living in these North-East States are suffering miseries which can never be expressed in words. but nobody is uttering a word about these things. I tell you, a day will come and you will not be surprised when the whole North East will be crupt into cataclysmic conflagration and then it will be too late. When a dozen Indian soldiers of the peace Keeping Force wer killed in Europe there was so much concern expressed, but the people in this country are not uttering a word when so many of our soldiers are killed in the North-East area. Because of this I gave notice of a Starred Question but it was converted into an Unstarred Question and the reply given also does not contain any substance. What is this Where is the Government. (Interruptions.

THE VICE-CHAIRMAN (SHRI V. Narayanasamy): Already there are some names before me. I will call one by one. Yes, Mr. Gautam. (Interruptions). I have already identified Mr. Gautam. Yes, Mr. Gautam, be brief.

श्रीमती सत्या बहिन (उत्तर प्रदेश): महोत्यां यह बड़ा गंभीर मामला है ग्रीर हमारे पूर्वोत्तर राज्यों में जिस तरह से प्रातंकवाद है श्रीर उससे हमारे दिल्लों की जिस तरह जूमना पड़ रहा है उसकी तरफ सरकार को ज्यान देना चाहिए.... (श्रावचान) मैं यह कहना चंहती हूं कि पिठले दिनों नेनालैंड में बहुत प्रातंकचाद वा जिनिन पब से वहां प्रशासित्व दरकार प्राई है ज्ञातंकचाद में इसी

ग्राहं है मगर हवर देखने गैंगाया है कि फिर कुछ वटनाएं हो रही हैं। इस ग्रीर सरकार की स्थान देना चाहिएं। ''' (व्यवधान)

RE. QUESTION OF PRIVILEGE

भो ग्रानन्य प्रकाश गौतम (उत्तर प्रदेश) : महोदय पिछले सब में 23 घगस्स की राज्यसमा में ग्रनसुचित जाति ग्रीर जनजाति के शारक्षण कोटा को प्राकशने के संबंध गें एक विशोष उल्लेख किया या । उस विशोष उल्लेख के दौरान मैंने एक ऐसे शासकीय पत्नका जिक किय। या जो कार्मिक विभाग की मोर सेसमी विभागों को जारी किया गया या और उसमें यह लिखा गया या कि 50 प्रतिशत श्रारक्षण ही मरा जाएगा और 50 प्रतिषात नहीं भरा जाएगा। इस संदर्भ में मैंने उस शासकीय पत्र का उल्लेख किया था । माननीय मारग्रेट म्रत्वा जी उस समय यहां गीजद यी । उन्होंने इंटरवीन किया या मौर उसके बारे में सचना दीं थी। उसे सदन के सामने रखते हुए मैं उस मामले गें विशेषाधिकार के हनन का प्रस्ताव प्रस्तुत करना चाहता है। मानेअय गंती जी ने कहा या कि--

"I would just like to point out that there was a recent judgment of the Supreme Court when the entire question of reservations had come up. They have said that reservations shall not exceed fifty per cent. In view of that, a circular had been issued. But I would like to clarify that since then, the issue was raised in the other House; a meeting of all the leaders was called by the Speaker in which Minister for Social Welfare and other officials were called and the matter was sorted. And it had been decided that a fresh circular would be issued. The whole matter has been sorted out amicably after the issue was raised in the other House and discussed. Also, the necessary instructions are being issued. They have already been issued."

फिर बाने उन्होंने कहा है--